

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 434/93

Date of decision: 18.10.94

BABU LAL NAGAR

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. D.K. Swami : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. N.K. Verma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

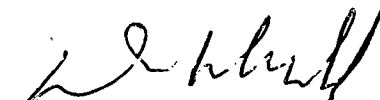
2. Applicant's case is that he was called for written and viva tests and he succeeded in the same. His name finds place in the list of selected persons of the first batch at serial no. 7. The position in this case is identical with the case - OA No..567/92, decided on 22-9-93 - Om Prakash Vs. Union of India, by this Bench. This Bench has followed the decision of the Bombay Bench given in T.A. No. 241/86 - A.G. Badhari Vs. Union of India & Pky Recruitment Board decided on 14.2.91.

3. In the light of the submission made by the parties, we direct that the benefit of the judgments given in OA No. 567/92, decided on 22.9.93 and T.A. No. 241/86, decided on 14.2.91 should also be extended to the applicant, within a period of three months from the date of the receipt of the copy of this order and the same relief should be granted to the applicant as has been granted in other cases.

4. The O.A. stands disposed of accordingly, with no order as to costs.



(N.K. VERMA)
Administrative Member



(D.L. MEHTA)
Vice-Chairman